

ITEM NO.7

Court 5 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No.14382/2020

(Arising out of impugned final judgment and order dated 18-10-2019 in TP No.169/2014 passed by the Telecom Disputes Settlement and Appellate Tribunal)

UNION OF INDIA

Petitioner(s)

VERSUS

INTERNET SERVICE PROVIDERS ASSOCIATION
OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.86329/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86330/2020-STAY APPLICATION and IA No.86332/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.86328/2020-CONDONATION OF DELAY IN FILING APPEAL)

Date : 05-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Gurmeet Singh Makker, AOR

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Aditya Vaibhav Singh, AOR

Mr. Arvind P. Datar, Sr. Adv.
Mr. Ashok Kumar Singh, Adv.
Ms. Pragya Singh, Adv.
Mr. Shantwanu Singh, AOR

Mr. Maninder Singh, Sr. Adv.
Mr. Meet Malhotra, Sr. Adv.
Mr. Manohar Ali Shoket, Adv.
Mr. Ravi S. Chauhan, Adv.
Mr. Ashish Bhan, Adv.
Mr. Nitin Kala, Adv.
Mr. Ketan Gaur, Adv.
Mr. Aayush Matrika, Adv.
Mr. Kunal Singh, Adv.
Mr. Pratap Shanker, Adv.
Mr. Ankit Kumar, Adv.
Mr. Swetank Shantanu, AOR

Mr. Gopal Jain, Sr. Adv.
Mr. Harsh Kaushik, AOR
Mr. Abhay Chattopadhyay, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Delay condoned.
- 2 Admit.
- 3 Counter affidavit, if any, shall be filed within a period of six weeks from today. Rejoinder affidavit shall be filed within a period of four weeks thereafter.
- 4 List the appeal for hearing and final disposal in the week commencing 12 April 2021.
- 5 In the meantime, we issue the following directions:
 - (i) The appellant shall not be required to refund any amounts in pursuance of the impugned order of the TDSAT dated 18 October 2019; and
 - (ii) The respondents shall, in the event the appeal succeeds, be subject to such final directions as may be passed by the court in its judgment.

- 6 IA No 130718/2020 for intervention filed on behalf of the Bharti Airtel Limited stands allowed.

(CHETAN KUMAR)
A.R. - cum-P.S.

(SAROJ KUMARI GAUR)
Court Master